

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-594/ND/2022
IA-5369/2023

IN THE MATTER OF:

M/s Desouza Leisures Pvt. Ltd

.....Applicant

Vs.

M/s MYPreferred transformation & Hospitality Pvt. Ltd. & Anr.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 02.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv SS Rebello, Adv Rajat M Dwivedi

For the Respondent : Mr. Harsh Kaushik, Mr. Adrija Mishra

ORDER

IA-5369/2023:-

This is an application filed by the Respondent No-2 in the main petition for deletion of their name from the array of parties in IB-594/ND/2022. Ld. Counsels for both the sides are present. It was submitted that an application for transfer of the main matter is already pending before the Hon'ble President and the said application is listed for hearing today. In view of this, list this matter on **16.02.2024**.

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**